

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**C.P. No. (DFR) 4030 of 2018 IN
APPEAL NO. 286 OF 2018**

Dated : 23rd October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

GVK Power (Goindwal Sahib) Ltd. ...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee
Mr. Janmali Mankala
Ms. Ameya Vikram Midhra

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1&2

ORDER

Issue notice to the Respondents returnable on 2-11-2018. Mr. Anand K. Ganesan, learned counsel takes notice on behalf of Respondent No. 1 & 2.

Objections/reply if any, may be filed on or before 30-10-2018 with advance copy to the other side. We also direct Respondent No.2 to give the break-up of payment of Rs.27 crores made by them on 12-10-2018, which seems to be the payment made against the bill for August 2018.

List the matter on **2-11-2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**